

Year	No. of days vessel remained idle	Reasons
1983	313	Vessel was due to be scrapped in 1983 and decision was taken later on to run the vessel further to meet inter-island traffic.
1984	95	Due to Annual passenger survey, non-availability of coal and crew strike.
1985	109	Due to Annual passenger Survey, repairs and crew strike.

(c) Upto 24.7.86, the vessel Cholunga remained inoperative for 109 days and total expenditure incurred during the period is Rs. 4 lakhs.

#### Chassis Supplied to Contractors in Andaman and Nicobar Islands

1981. SHRI MANORANJAN BHAKTA : Will the Minister of TRANSPORT be pleased to state :

(a) whether for body-building some Tata chassis were given to some contractors in the Mainland by the Andaman and Nicobar Administration and presently the chassis and the contractors are not traceable; and

(b) if so, the details thereof and the action taken to provide fresh chassis for meeting the road transport requirements in the Islands ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) and (b). A and N Administration have intimated that they had purchased 12 nos. of Tata Chassis through DGS and D and later after inviting open tenders for construction of bus bodies awarded the work to the lowest tenderer firm on entering into agreement in Oct, 1985. After an agreement the name of the firm was intimated to the DGS and D, as interim consignee for bus Chassis. In the documents furnished by the contracting firm it was indicated that it was registered as a small scale industry with the National

Small Industries Corporation Ltd., Patna with the validity of such registration upto December, 1987. The firm took delivery of Chassis from the manufacturers. However, later on in March '86 some suspicious facts came to notice of the A and N Administration who immediately deputed an officer to ascertain the position. He found that the premises of the firm and even the residents of firm owner were locked. Besides taking up the matter with the State Government of Bihar, the A and N Administration have referred the matter to CBI for investigation.

2 Purchase of 18 buses has been approved in the Annual Plan 1986-87 and action has already been initiated by the A and N Administration to acquire these buses.

#### Cancellation of Train Services in Gujarat

1982. SHRI AMARSINH RATHWA : Will the Minister of TRANSPORT be pleased to State :

(a) whether a number of train services in the country have to be cancelled every year due to shortage of coal, water and some other reasons;

(b) the number of rail services cancelled in Gujarat this year; and

(c) whether Government propose to electrify the tracks in Gujarat State, to avoid such cancellation ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) In some years this does happen.

(b) 17 pairs of Metre Gauge and 4 pairs of Narrow Gauge trains were temporarily cancelled due to water shortage.

(c) No, Sir.

**Allocation to States for Family Planning Programme During 1985-86 and 1986-87 and Targets Fixed**

1983. SHRI AMARSINH RATHAWA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the amount allocated by Union Government to various States for the family planning programme during 1985-86 and what was the target fixed for each State;

(b) whether the amount allotted to each State has been fully utilised and the target fixed achieved;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) whether Government have issued some specific instructions this year in respect of the implementation of the family planning programme, if so, the details thereof; and

(f) the amount allocated and the target fixed for each State for the year 1986-87 ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR) : (a) to (d). Statements showing the amounts allocated, sanctioned and utilised by the States for implementation of the Family

Welfare Programme during 1985-86 are given in statements-I and II below.

Of the 11 States from which Expenditure Reports have been received. Tamil Nadu, Jammu and Kashmir and Tripura have reported higher expenditure figures than the amounts sanctioned to them. The principal reasons for incomplete utilization of the funds sanctioned to the States include delays in : sanction of schemes by the States; execution of construction work; filling up of vacant posts, etc.

During the year 1985-86, performance under all the different family planning methods recorded increases over the previous years as under :—

19.7% in sterilisation, 27.5% in IUD insertions,

11.6% in CC Users and 13.7% in O.P. Users.

The achievement under sterilisation was 88% whereas under the remaining methods, it was 100% or more. The overall achievement in enrolment of acceptors under different methods of family planning was 99.4% of the target.

(e) With a view to implement the family welfare programme effectively, the Government of India issued guidelines emphasizing the need for involvement of the District Collector and the development machinery and of voluntary organisations. Recently, the States have also been asked to constitute Popular Committee at State, District and Block levels for ensuring greater community participation and involvement of voluntary organisations.

(f) The Statements showing the amounts allocated and the targets fixed for each States for the year 1986-87 are given in statement III and IV below.

**Statement I**

**Statement Showing Amount Allocated, Amount Sanctioned and Amount Utilised for Family Welfare Programme During 1985-86**

Sl. No.	Name of the State/UT	Amount Allocated	(Rs. in lakhs)	
			Amount Sanctioned	Amount Utilised
1	2	3	4	5
1.	Andhra Pradesh	2767.46	3887.55	2858.69
2.	Assam	780.28	1223.09	1200.64